

**GOVERNMENT OF INDIA**  
**DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)**  
**MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**  
**LOK SABHA**

**UNSTARRED QUESTION NO. 2586**  
**TO BE ANSWERED ON 02.08.2016**

**Employment to Disabled Persons**

**2586. SHRI DILIP PATEL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has accorded priority to provide employment to disable persons and to encourage such persons;
- (b) whether the Government's attention has been drawn to the fact that partially visually handicapped employees are unable to compete with other employees in departmental examinations for promotion; and
- (c) if so, whether the Government would consider to give promotion to such partially visually handicapped employees as per their service and their ability to perform departmental work; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**  
**(SHRI KRISHANPAL GURJAR)**

(a) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (PwD Act, 1995), every appropriate Government is required to appoint in every Government establishment such percentage of vacancies not less than 3% of persons or class of persons with disability of which 1% each shall be reserved for persons with:-

- i. blindness or low vision;
- ii. hearing impairment and
- iii. locomotor disability or cerebral palsy in the posts identified for each disability.

The Government has launched a National Action Plan for skill development of persons with disabilities with a view to impart skill training for persons with disabilities to enhance their scope of employability both in public and private sectors.

(b) The Ministry has notified guidelines for conducting written examination for persons with disabilities on 26.02.2013. The guidelines provides, among others, the facility of Scribe/Reader/Lab Assistant persons with disabilities including person with visual impairment who have disability of 40% or more if so desired by the person to provide an equitable platform to compete with other persons with disability.

(c) & (d) There is no such proposal in the Government.

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